

WP(C)No.268 of 2013

03.04.2014

HON'BLE THE CHIEF JUSTICE

Shri HL Shangreiso, Advocate, present for the petitioners.

Shri H Kharmih, Advocate, present for the respondents.

Heard.

Admit the petition.

Affidavit has already been filed.

Learned counsel for the petitioners states that no rejoinder affidavit is required to be filed.

List this petition before the appropriate Bench for hearing along with WP(C)No. 288 of 2013.

CHIEF JUSTICE

dev
03.04.14

WP(C)No.269 of 2013

03.04.2014

HON'BLE THE CHIEF JUSTICE

Shri HL Shangreiso, Advocate, present for the petitioners.

Shri H Kharmih, Advocate, present for the respondents.

Heard.

Admit the petition.

Affidavit has already been filed.

Learned counsel for the petitioners states that no rejoinder affidavit is required to be filed.

List this petition before the appropriate Bench for hearing along with WP(C)No. 288 of 2013.

CHIEF JUSTICE

dev
03.04.14

WP(C)No.270 of 2013

03.04.2014

HON'BLE THE CHIEF JUSTICE

Shri HL Shangreiso, Advocate, present for the petitioners.

Shri H Kharmih, Advocate, present for the respondents.

Heard.

Admit the petition.

Affidavit has already been filed.

Learned counsel for the petitioners states that no rejoinder affidavit is required to be filed.

List this petition before the appropriate Bench for hearing along with WP(C)No. 288 of 2013.

CHIEF JUSTICE

dev
03.04.14

WP(C)No.286 of 2013

03.04.2014

HON'BLE THE CHIEF JUSTICE

Shri AH Hazarika, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for the respondents.

Heard.

Admit the petition.

Counter affidavit has already been filed on behalf of respondent No. 3.

Learned counsel for the petitioner states that no rejoinder affidavit is required to be filed against the counter affidavit filed on behalf of respondent No. 3.

List this writ petition for hearing before the appropriate Bench.

CHIEF JUSTICE

dev
03.04.14

WP(C)No.288 of 2013

03.04.2014

HON'BLE THE CHIEF JUSTICE

Shri AH Hazarika, Advocate, present for the petitioners.

Shri HL Shangreiso, Advocate, present for the respondents.

This is an admitted writ petition in which affidavits are exchanged.

List this writ petition for hearing before the appropriate Bench in the week commencing from 22.04.2014.

CHIEF JUSTICE

dev
03.04.14

WP(C)No.318 of 2013

03.04.2014

HON'BLE THE CHIEF JUSTICE

Ms SG Momin, Advocate, present for the petitioner.

Shri S Sen Gupta, Advocate, present for the respondents.

Affidavit-in-opposition has been filed on behalf of respondent No. 5.

Learned counsel for the petitioner prays for and is allowed three weeks' time to file rejoinder affidavit to the counter affidavits filed on behalf of respondent No. 5, and one filed on behalf of respondents No. 1 to 4.

List after three weeks. Interim order dated 11.11.2013 is extended till the next date of listing.

CHIEF JUSTICE

dev
03.04.14

WP(C)No.378 of 2013

03.04.2014

HON'BLE THE CHIEF JUSTICE

Shri S Sen, Advocate, present for the petitioner.

Shri S Dey, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
03.04.14

Crl Appeal No. 9 of 2010

03.04.2014

HON'BLE THE CHIEF JUSTICE

Shri K Paul, Advocate, present for the appellant.

Shri VK Jindal, Senior Advocate, assisted by Shri S
Dey, Advocate, present for the respondents.

Adjourned at the request of learned counsel for the
appellant. List on 06.05.2014 for hearing.

CHIEF JUSTICE

dev
03.04.14

MC No. 117 of 2014
IN WP(C)No.137 of 2014

03.04.2014

HON'BLE THE CHIEF JUSTICE

Shri S Sen, Advocate, present for the applicant.

Ms PS Nongbri, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed to seek instructions in the matter.

List on Monday (07.04.2014) along with WP(C)No. 137 of 2014.

CHIEF JUSTICE

dev
03.04.14

MC No. 118 of 2014
IN WP(C)No.138 of 2014

03.04.2014

HON'BLE THE CHIEF JUSTICE

Shri S Sen, Advocate, present for the applicant.

Ms PS Nongbri, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed to seek instructions in the matter.

List on Monday (07.04.2014) along with WP(C)No. 138 of 2014.

CHIEF JUSTICE

dev
03.04.14

MC No. 349 of 2013
IN WP(C)No.318 of 2013

03.04.2014

HON'BLE THE CHIEF JUSTICE

In view of the interim order passed on 11.11.2013,
no further order need to be passed in this Misc. Case,
which stands disposed of.

CHIEF JUSTICE

dev
03.04.14

WP(C)No.2 of 2014

03.04.2014

HON'BLE THE CHIEF JUSTICE

Ms B Rynjah, Advocate, present for the petitioner.

Shri S Sen Gupta, Advocate, present for the respondents.

Affidavit has been filed on behalf of respondent No. 4. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed two weeks' time to file rejoinder affidavit.

List after two weeks.

CHIEF JUSTICE

dev
03.04.14

WP(C)No.137 of 2014

03.04.2014

HON'BLE THE CHIEF JUSTICE

Shri S Sen, Advocate, present for the petitioner.

Ms PS Nongbri, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed to seek instructions in the matter.

List on Monday (07.04.2014).

CHIEF JUSTICE

dev
03.04.14

WP(C)No.138 of 2014

03.04.2014

HON'BLE THE CHIEF JUSTICE

Shri S Sen, Advocate, present for the petitioner.

Ms PS Nongbri, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed to seek instructions in the matter.

List on Monday (07.04.2014).

CHIEF JUSTICE

dev
03.04.14

WP(C)No.139 of 2014

03.04.2014

HON'BLE THE CHIEF JUSTICE

Shri K Paul, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for the State respondents.

Heard.

By means of this writ petition, the petitioner has sought writ in the nature of mandamus directing the respondent No. 2 to take a decision and pass order on registration of Sale Deed dated 02.10.2013/07.10.2013 executed by the petitioner.

Brief facts of the case are that the petitioner Agnes Diana Ripnar executed a Sale Deed of her property known as "Mary View", Upland Road, Laitumkhrach, Shillong in favour of Smti Meristella Marbaniang. The only grievance of the petitioner is that on the Sale Deed, respondent No. 2 Sub-Registrar, East Khasi Hills District, Shillong has not taken any decision nor denied registration of the document. It is stated that the petitioner is 69 year old woman and her husband lives in United Kingdom.

The prayer made in the writ petition is innocuous. The petition deserves to be disposed of summarily as respondent No. 2 cannot be allowed to sleep over the matter for an indefinite period.

Accordingly, this writ petition is disposed of summarily directing the respondent to take a decision on the registration of the Sale Deed within a period of thirty days from the date of receipt of copy of this order.

(Prafulla C Pant)
CHIEF JUSTICE

dev
03.04.14

WP(C)No.188 of 2013

03.04.2014

HON'BLE THE CHIEF JUSTICE

Shri R Sahu, Advocate, present for the petitioner.

Shri S Dey, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further four weeks' time to file counter affidavit.

List after four weeks.

CHIEF JUSTICE

dev
03.04.14

WP(C)No.235 of 2013

03.04.2014

HON'BLE THE CHIEF JUSTICE

Shri S Sen, Advocate, present for the petitioner.

Shri S Dey, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
03.04.14